

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

16.

**C.P.(IB)/86(MB)/2024**

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **26.03.2024**

NAME OF THE PARTIES: JM Financial Credit Solutions Limited  
Vs  
R M Bhuther And Company Limited

SECTION: 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

**ORDER**

1. Adv. Mihika Jalan a/w Muskan Arora i/b Khaitan & Co., Ld. Counsel for the Financial Creditor present. Mr. Rohit Gupta a/w Mr. Prakhar Parekh, Ms. Feroza Bharucha, Mr. Raghav Dharmadhikari i/b Rashmikant and Partners, Ld. Counsel for the Corporate Debtor present.
2. At the request of the Counsel for the Corporate Debtor for filing reply, list this matter on **22.04.2024**. Counsel for the Corporate Debtor is directed file the reply within two weeks with a copy served upon the Financial Creditor at least three days in advance of the next date of hearing.

Sd/-  
**ANU JAGMOHAN SINGH**  
Member (Technical)

Sd/-  
**KISHORE VEMULAPALLI**  
Member (Judicial)